

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S NAYATI HEALTHCARE &
RESEARCH NCR PVT. LTD**

RELEVANT PARTICULARS	
1.	Name of corporate debtor M/s. Nayati Healthcare & Research NCR Pvt. Ltd
2.	Date of incorporation of corporate debtor 17 th December 2007
3.	Authority under which corporate debtor is incorporated / registered ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U24233DL2007PTC171542
5.	Address of the registered office and principal office (if any) of corporate debtor A-7, KHASRA NO.882, KHARAK REWARA SATBARIVILLAGE, South Delhi, India, 110074 and books of accounts maintained at Ground Floor, A-5 Sector-4, Noida, Uttar Pradesh, India, 201301
6.	Insolvency commencement date in respect of corporate debtor 05 th July 2024 (*) order received by me on 08 th July 2024 in CP No.: IB 327(ND)/2023.
7.	Estimated date of closure of insolvency resolution process 31 st December, 2024 (180 days from the Insolvency Commencement date which is 05 th July 2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Navneet Arora Reg No: IBBI/IPA-002/IP-N00128/2017-2018/10345 AFA valid upto : 14/12/2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board Regd Address: Navneet K Arora & Co LLP, Company Secretaries E-8/1, LGF, Near Geeta Bhawan Mandir, Malviya Nagar New Delhi, National Capital Territory of Delhi, 110017 Email : info@navneetaroracs.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Navneet K Arora & Co LLP, Company Secretaries E-8/1, LGF, Near Geeta Bhawan Mandir, Malviya Nagar New Delhi, National Capital Territory of Delhi, 110017 Email:nayatihealthcarencr.cirp@gmail.com
11.	Last date for submission of claims 22 nd July 2024



12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms are available at: (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Not applicable

(*) Date of pronouncement of order by the Hon'ble NCLT New Delhi, Court IV the order was received by IRP on 08th July 2024

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **NAYATI HEALTHCARE & RESEARCH NCR PVT. LTD ON 05TH JULY 2024. (The Order received by the IRP on 08th July 2024**

The creditors of **NAYATI HEALTHCARE & RESEARCH NCR PVT. LTD.** are hereby called upon to submit their claims with proof on or before 22nd July 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. (Not applicable)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 8th July 2024

Place: New Delhi

Navneet Arora
Interim Resolution Professional of Nayati Healthcare & Research NCR Pvt. Ltd
IBBI Registration No IBBI/IPA-002/IP-N00128/2017-2018/10345

